

जीत सिंह को विदेशों की यात्रा करने के लिए पारपात्र किंग तिथि को जारी किया था और उक्त पारपात्र किंग-किंग देशों की यात्रा के लिए दिया गया था ;

(ख) क्या उन्होंने विदेशों की अपनी यात्रा के दौरान भारत में सिखिस्तान की स्थापना हेतु समर्थन प्राप्त करने के लिए सितम्बर के महीने में कई राष्ट्र विरोधी वक्तव्य दिये थे ; और

(ग) सरकार का उनका पारपात्र रद्द करने के लिए क्या कार्यवाही करने का विचार है ?

विदेश मन्त्रालय में उप-मन्त्री (श्री सुरेश पाल सिंह) : (क) डा० जगजीत सिंह को, यूरोप के सभी देशों (पुर्तगाल को छोड़कर), सोवियत रूस, इंग्लैंड, अमरीका, कनाडा, बर्मा, थाईलैंड, मलेशिया, सिंगापुर, हांगकांग, फिलिपीन, जापान, लेबनान, संयुक्त अरब गणराज्य, दक्षिण यमन जनतंत्र (अदन) के लिए, दिल्ली में 30 अगस्त, 1969 को, पासपोर्ट सख्या आई 770264 जारी किया गया था, जो 29 अगस्त, 1972 तक के लिए वैध है ।

इससे पहले उन्हें, इंग्लैंड, संयुक्त अरब गणराज्य, लेबनान, अदा, स्विटजरलैंड, इटली, फ्रांस, जर्मनी, बेलजियम, नीदरलैंड्स, लक्जमबर्ग और पाकिस्तान के लिये, दिल्ली में 21 मार्च, 1956 को पासपोर्ट सख्या आई 350476 जारी किया गया था । जब उन्होंने आवेदन किया था तो इस पासपोर्ट को रद्द करके उन्हें लौटा दिया गया था और एक नया पासपोर्ट जारी कर दिया गया था ।

(ख) जी हां ।

(ग) मामले की जांच की जा रही है ।

Setting up of a Mini Steel Plant in Kanpur

*103. SHRI M. KATHAMUTHU : Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the proposal submitted by

the U. P. Industrial Development Corporation to set up mini steel plant for producing special steel at Kanpur has been approved by the Centre ;

(b) if so, the time by which the proposed mini steel plant is likely to be set up ;

(c) the employment potential and production capacity of the proposed plant ; and

(d) the estimated cost of the proposal ?

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARA-MANGALAM) : (a) A letter of intent has been issued to M/s U. P. State Industrial Corporation, Kanpur on 28.6.71 for the establishment of a new industrial undertaking in UP for the manufacture of mild steel billets from scrap in an electric arc furnace cum continuous casting unit. It is presumed that the question refers to this unit. The exact location of the plant in the State has not been indicated by the Corporation.

(b) The Corporation hope to start production in 18 months.

(c) The unit will have a capacity to produce 100,000 tonnes of mild steel billets per annum and is expected to provide employment to 740 persons in managerial, supervisory, clerical, labour and other categories.

(d) The fixed assets of the project have been indicated to be Rs. 480 lakhs.

Report of Technical Committee on collapse of roof in Steel Melting Shop at Rourkela Steel Plant

*104. SHRI DINESH JOARDER : SHRI C. CHITTIBABU :

Will the Minister of STEEL AND MINES be pleased to state :

(a) whether the technical Committee set up to investigate the collapse of roof in the Steel Melting Shop of Rourkela Steel Plant has submitted its report ;

(b) if so, the recommendations and findings thereof ; and

(c) the steps taken by Government in the matter ?

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARA-MANGALAM) : (a) Yes, Sir.

(b) and (c). A statement is laid on the

Table of the House. [Placed in Library. See No. LT 1037/71]

Arrears of dues and levy from Stevedores to the Mormugao Dock Labour Board

*105. SHRI DASARATHA DEB : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether any arrears of dues and levy were pending till the 30th June from the 12 Stevedores to the Mormugao Dock Labour Board ;

(b) if so, the exact balance of the Stevedores as due and the date from which the arrears are pending ;

(c) the reasons for the failure of the recovery of these dues and who was responsible for the same ; and

(d) the action taken against the defaulting Stevedores as per Mormugao Dock Workers (Regulation of Employment) Scheme 1965 ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Yes.

(b) Rs. 29/- Lakhs including the disputed amount of Rs. 3.5 lakhs towards payments of additional hazerees on Ferromong Barges. These arrears have accumulated over a period of last two years.

(c) The Stevedores have not paid the dues in time inspite of repeated instructions. They pleaded their inability to pay the dues in time mainly because of the payments they had to make on account of Wage Board recommendations and Barge Crew Award. Some of the Stevedoring members who are not exporters had to realise from their principals the incidence of increase in the cost per working ton. The administrative Body is responsible for the failure to recover the arrears.

(d) The Mormugao Dock Labour Board in resolution passed in the Board's meeting held on 30th June, 1971 authorised the Deputy Chairman to recover the dues from the Stevedores and take action against the defaulting Stevedores.

Bonus formula for advance-payment

*106. SHRI NIHAR LASKAR : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether workers will receive an

advance ranging from 5 per cent to 8-1/3 per cent depending on the profits of each industrial unit under a new formula of the Bonus Act ;

(b) whether the workers of the departmentally-run organizations and those covered by the Pay Commission will also receive the "advance" ; and

(c) if not, the reasons therefor ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) to (c). An *ad hoc* formula for payment of advances pending review of the Bonus Act has been evolved. It envisages advances ranging from 1 to 4-1/3%. As the Bonus Act is not applicable to workers of the Departmental Public Sector Undertakings the advances envisaged under the *ad hoc* formula are not payable to them.

Dispersal of Bangla Desh Refugees

*107. SHRI S. C. SAMANTA :
SHRI D. P. JADEJA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether arrangements have been made for speedy dispersal of evacuees outside West Bengal ;

(b) the number and location of camps so far opened in West Bengal and in other States with respective number of evacuees settled there ;

(c) how far the Camp Commandants are authorised to meet immediate requirements of the new arrivals such as clothing, medicines and cooking materials etc ; and

(d) the organisational set-up in the Camps for maintaining disciplined order of things in co-operation with the inmates thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) : (a) Yes, Sir. Apart from shifting refugees from border areas to large-sized camps within West Bengal, about 2.51 lakhs refugees have been dispersed to Central Transit Camps in other States.

(b) A statement is laid on the Table of the Sabha.

(c) The Camp Commandants are authorised to meet the immediate requirements of essential items such as food and shelter to